

**NOTIFICATION UNDER KERALA FOREST ACT**

**The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Shinde):** I beg to lay on the Table a copy of Notification S.R.O. No. 16/66 published in Kerala Gazette dated the 1st February, 1966, under section 77 of the Kerala Forest Act, 1961, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6360/66].

**GOVERNMENT OF INDIA'S NOTE TO EMBASSY OF CHINA**

**The Minister of External Affairs (Shri Swaran Singh):** I beg to lay on the Table a copy of Government of India's note dated the 13th May, 1966, given to the Embassy of China in India in reply to the notes dated the 6th November, 1965 and 2nd April, 1966, given by the Ministry of Foreign Affairs Peking to the Embassy of India in China. [Placed in Library. See No. LT-6361/66].

**NOTIFICATIONS UNDER KERALA STAMP ACT, CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT**

**The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):** I beg to lay on the Table—

(1) A copy of Notification S.R.O. No. 121/66 published in Kerala Gazette dated the 15th March, 1966, making certain amendment to the Kerala Manufacture and Sale of Stamp Rules, 1960, under sub-section (3) of section 69 of the Kerala Stamp Act, 1959, read with clause (c)(iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, dis-

charging the functions of the President, in relation to the State of Kerala.

[Placed in Library. See No. LT-6362/66].

(2) A copy of Notification S.R.O. No. 149/66 published in Kerala Gazette dated the 5th April, 1966, under sub-section (2) of section 9 of the Kerala Stamp Act, 1959, read with clause (c)(iv) of the proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President in relation to the State of Kerala. [Placed in Library. See No. LT-6363/66].

(6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Fortieth Amendment Rules, 1966, published in Notification No. G.S.R. 580 in Gazette of India dated the 14th April, 1966.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Forty-second Amendment Rules, 1966, published in Notification No. G.S.R. No. 581 in Gazette of India dated the 14th April, 1966.

[Placed in Library. See No. LT-6364/66].

(4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 611 published in Gazette of India dated the 20th April, 1966.
- (ii) G.S.R. 643 published in Gazette of India dated the 30th April, 1966.
- (iii) G.S.R. 644 published in Gazette of India dated the 30th April, 1966.